

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 119 OF 2016 &
IA NOS. 668 & 674 OF 2016**

AND

APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

Dated: 30th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 119 OF 2016 &
IA NOS. 668 & 674 OF 2016**

In the matter of:

Adani Power Rajasthan Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. S. Venkatesh
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-2 to 4

APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
M/s Adani Power Rajasthan Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Abiha Zaidi

Mr. R. K. Mehta
Ms. Himanshi Andley for R-2

ORDER

We have heard learned counsel for the parties. Arguments are concluded. Mr. M.G. Ramachandran and Mr. Anand K. Ganesan, learned counsel may file their submissions on or before 06.08.2018 after serving copy on the other side.

Judgment is Reserved.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member